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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

IA 367/2017 in Inw. 5967/14/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

Name of the Company: Claris Injectable Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013 r/w Rule  
11 and 68 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIPUN SINGHVI	} Advocate	Applicant	M Singh V
2.	VISHAL J. DAVE			

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for ROC.

Applicant is directed to serve notice of date of hearing on ROC and shall file proof of service.

List the matter on 04.12.2017.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL